

**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL, EASTERN ZONE
BENCH, KOLKATA**

ORIGINAL APPLICATION No. 73/2025/EZ

IN THE MATTER OF:

Mantu Das Applicant

-Versus-

State of Odisha & Ors. Respondent(s)

INDEX

Sl. No.	Description of documents	Pages
1.	Affidavit filed by the Collector & District Magistrate, Jajpur – Respondent No. 5 in compliance to order dated 15.07.2025	1-5

Cuttack, Odisha

Date: 15.01.2026

BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION No. 73/2025/EZ

Mantu Das Applicant

-Versus-

State of Odisha & Ors. Respondent(s)

AFFIDAVIT FILED BY THE COLLECTOR &
DISTRICT MAGISTRATE, JAJPUR IN
COMPLIANCE TO ORDER DATED 15.07.2025

I, Ambar Kumar Kar, aged about 58 years, S/o. Kulamani Kar, at present working as Collector & District Magistrate, Jajpur, At/P.O.- Jajpur, Dist.- Jajpur, Pin- 755001, Odisha, do hereby solemnly affirm and state as follows:-

1. That, I have been arrayed as Respondent No. 5 in the aforesaid Original Application. I have gone through the copy of the Original Application as well as the annexures appended thereto and have understood the contents thereof. I am well acquainted with the facts of the case to swear this affidavit in official capacity.

2. That, it is respectfully submitted that referring to the affidavit dated 10.07.2025 filed on behalf of the Respondent No. 03, Central Ground Water Board (CGWB) regarding the water quality in Sukinda Valley, Jajpur, the present deponent vide order dated

Ambar kumar kar
COLLECTOR
JAJPUR

Byomakesh Mishra
Advocate
Notary, Cuttack Town
Govt. of Odisha
Regd.No-06/2018

15.07.2025 r/w order dated 26.08.2025 and 14.11.2025 of this Hon'ble Court had been directed to file affidavit with regard to implementation of recommendations suggested in report of the Central Ground Water Board (CGWB).

3. That, it is most humbly submitted here that the observations and recommendations suggested in the affidavit dated 10.07.2025 filed by the Central Ground Water Board (CGWB) at Point No. 5(1), 5(2), 5(5), 5(6) and 5(7) will be mandatorily complied to ensure the sustained safety of the water supplied to the inhabitants.

4. That, this is to further humbly submit here that basing on the recommendation at Point No. 5(3) and 5(4) of the said affidavit, the Superintending Engineer, Rural Water Supply & Sanitation (RWSS) Division, Jajpur has undertaken the following time-bound actions:

- I. **Provision of Safe Drinking Water:** A Mega Piped Water Supply Project is now fully functional in the Sukinda block. The local population in the affected areas is being supplied safe drinking water through Functional Household Tap Connections (FHTCs), compliant with BIS IS 10500:2012 standards. This ensures an alternative and safe source of water for domestic consumption.

Ambar Kumar kumar
COLLECTOR
JAJPUR

Byomakesh Mishra
Advocate
Notary, Cuttack Town
Govt. of Odisha
Regd.No-06/2018

II. Permanent Closure of Contaminated

Sources: The CGWB report identified 22 tube wells across 07 villages in 03 Gram Panchayats where water samples showed Chromium (VI) concentration above the permissible limit of 0.05 mg/l. In pursuance of the directions of this answering deponent, the Assistant Engineer, RWSS, Sukinda, along with his team, visited all 22 locations on 16.11.2025. Subsequently, all 22 identified contaminated hand pumps were permanently removed and the sources sealed with the assistance of the local administration on 11.12.2025 to prevent any further public exposure.

5. That, basis the recommendations at Point No. 5(8) and 5(9) of the said affidavit, this is to most humbly submit here that the Superintending Engineer, Drainage Division, Jajpur has reported on the contamination of the Damsala Nallah, which passes through villages including Chingudipal, Chirgunia, Ghagashali, and others. The report confirms that water samples from the nallah show Chromium concentration exceeding 0.05 mg/L. Damsala Nallah is primarily a drainage channel for the discharge of excess rainwater, surface runoff, and agricultural runoff into nearby

Ambar Kumar Kan-
COLLECTOR
JAJPUR

Byomakesh Mishra
Advocate
Notary, Cuttack Town
Govt. of Odisha
Regd.No-06/2018

rivers. It is not designated or intended for domestic use or as a source of drinking water.

Upon receiving the report, the Superintending Engineer, Drainage Division, Jajpur has undertaken extensive Information, Education, and Communication (IEC) activities. These include sensitizing the local population, erecting hoardings and signages at prominent locations, and creating widespread awareness among the villagers, explicitly warning them that the water of the Damsala Nallah is contaminated and unfit for human or animal consumption. The District Administration and the concerned Block development authorities have also been formally communicated regarding this contamination for necessary action.

COLLECTOR
JAJPUR

6. That, the deponent craves leave of the Hon'ble Tribunal to file further affidavit, if required at a later stage.

7. That, the statements made in the present affidavit are true to the best of my knowledge and based on official records.

Amban Kumar Kan

DEPONENT

COLLECTOR
JAJPUR

Solemnly Sworn before me by Amban Kumar Kan.
being identified by Self Advocate
at Cuttack dated 16/01/2026

B. Mishra
16/01/26
B. MISHRA
NOTARY, CUTTACK
ODISHA



VERIFICATION

I, the above-named deponent, do hereby verify that the content of the above affidavit are true and correct to the best of my knowledge and nothing material has been concealed therefrom.

Verified at Jajpur on this 15th day of January, 2026.

Amban kumar kar

**DEPONENT
COLLECTOR
JAJPUR**


Byomkesh Mishra
Advocate
Notary, Cuttack Town
Govt. of Odisha
Regd.No-06/2018